

F. No. Stds/Nutra(DCGI)/FSSAI-2017 (Pt 1)  
**Food Safety and Standards Authority of India**  
(A Statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)  
**FDA Bhawan, Kotla Road, New Delhi-110 002**

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Dated, the 10<sup>th</sup> May, 2019


**Subject: Implementation of Food Safety and Standards (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional Food and Novel Food) Regulations, 2016 (Nutraceutical Regulations).**

In continuation to FSSAI's directions of even number dated 29.12.2017, 29.06.2018, 24.08.2018 and 31.12.2018 issued under Section 16 (5) of Food Safety and Standards Act, 2006 respectively on the above cited subject, the following decisions are further conveyed for information and necessary action:

(a) The Food Business Operators (FBOs) are allowed to continue the food business of existing formulations containing 'Mere combinations of vitamins and minerals only up to one RDA in dosage formats such as tablets, capsules and syrups' for a period of three months till 30<sup>th</sup> June, 2019 or till further orders, whichever is earlier.

(b) Further, an ingredient which is not allowed for inclusion under Nutraceutical Regulations vide aforesaid directions, is not allowed to be used in any food product, except if the use of this ingredient is specifically permitted by other regulations under Food Safety and Standards Regulations.

2. This issues with the approval of the Competent Authority, in exercise of the powers vested under Section 16 (5) of Food Safety and Standards Act, 2006.

  
(P. Karthikeyan)  
Deputy Director (Regulations/Codex)  
FSSAI, New Delhi.

To

- (a) All Commissioners of Food Safety of All States/UTs.
- (b) All Authorised Officers, FSSAI.
- (c) All Central Designated officers, FSSAI.

Copy for information to:

- 1. PPS to Chairperson, FSSAI.
- 2. Sr. PS to CEO, FSSAI.
- 3. All Divisional Heads in FSSAI, New Delhi.